

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:348
ANSWERED ON:02.08.2011
REPORT ON ILLEGAL CONSTRUCTIONS
Ram Shri Purnmasi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Institute of Disaster Management (NIDM) and Municipal Corporation of Delhi (MCD) have submitted any report concerning the vulnerability of buildings in the Trans-Yamuna area in the NCT of Delhi;
- (b) if so, the details thereof and the action taken thereon;
- (c) whether illegal construction is still going on unabatedly in Trans-Yamuna area;
- (d) if so, the action taken against all such illegal constructions;
- (e) the total number of complaints against MCD engineers concerning illegal constructions received during 2010 and 2011 along with the action taken on each complaint; and
- (f) the measures taken to check illegal constructions in the NCT of Delhi?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Commission of Inquiry, constituted by the Government of NCT of Delhi, to look into an incident of collapse of building at Lalita Park, Laxmi Nagar, Delhi on 15th November, 2010, has assigned National Institute of Disaster Management (NIDM) the vulnerability survey of buildings in Trans-Yamuna area. The Institute has not submitted its final report in this regard to the Commission of Inquiry.

(c) & (d): Whenever any unauthorized construction comes to notice, action is taken against it under the provisions of the Delhi Municipal Corporation Act, 1957. During the last one year, in Trans-Yamuna area of Delhi, 1062 properties were booked for demolition, 200 properties were sealed and 1294 properties were demolished, which included demolition of ongoing unauthorized constructions without booking.

(e): During the years 2010 and 2011 (up to June, 2011), Municipal Corporation of Delhi (MCD) received 4686 complaints regarding unauthorized constructions. On the basis of gravity of the allegations, 79 complaints were taken up for investigation by the Vigilance Department of MCD. The remaining complaints were forwarded to the concerned Deputy Commissioner/Head of Department for taking appropriate action. During the aforementioned period, 188 Engineers of MCD were proceeded against departmentally for allowing unauthorized constructions.

(f): Whenever any unauthorized construction is noticed, action against the illegal/unauthorized constructions is taken by the Building Department of the respective Zone as per provisions of the Delhi Municipal Corporation Act, 1957. MCD has revamped its infrastructure for detection & control on unauthorized/illegal constructions in Delhi. In this context, a number of measures have been taken which include restructuring and strengthening of Central Control Room, Zonal Control Room, Demolition Squad etc. In addition, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor actions against unauthorized/illegal constructions.